

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

MA. No.1070 of 1999

in

RASR.4971 of 1999

in

OA. No.857 of 1999

Between:

Dated:1.2.2000

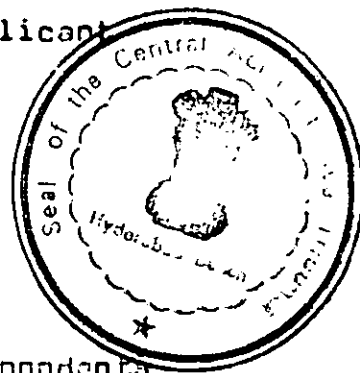
M.Bikshapathi

.. Applicant

And

1. The Senior Superintendent of Post Offices, Hyderabad South East Division, Hyderabad.
2. The Chief Postmaster General, A.P.Circle, Hyderabad.
3. The Director of Postal Services, Hyderabad City Region, Hyderabad.

.. Respondents



Counsel for the applicant : Mr.S.Ramakrishna Rao

Counsel for the respondents : Mr.K.Narahari

BORAM:

THE HON'BLE MR.JUSTICE D.H.NASIR : VICE CHAIRMAN

THE HON'BLE MR.R.RAVGARAJAN : MEMBER (A)

* * *

THE TRIBUNAL MADE THE FOLLOWING ORDER:

Heard Mr.S.Ramakrishna Rao for the Applicant and Mr.K.Narahari for the Respondents..

This MA is filed for condoning a delay of five (5) months in filing the RA.

The RA has been perused. This RA is not maintainable as the applicant is not going to be benefited even if the notification is set-aside. In view of the above, the RA itself is liable to be dismissed.

In view of the above, no useful purpose will be served if the MA is allowed.

Hence, the MA is dismissed and the RA stands rejected.

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Section Officer

Srr

अधीक्षक न्यायाधीश/अधीक्षक न्यायाधीश
Section Officer Court Officer
अधीक्षक न्यायाधीश
Central Administrative Tribunal
हैदराबाद बेंच
HYDERABAD BENCH